

**Selection of Community Development Blocks in Hill States by NIRD**

99. PROF. NARAIN CHAND PARASHAR: Will the Minister of AGRICULTURE be pleased to refer to the reply given to the Unstarred Question No. 1360 on 28.2.1983 regarding selection of Community Development Blocks in hill States by NIRD and state:—

(a) whether the National Institute of Rural Development, Hyderabad formulated the Block Plan for Nadaun Block of Hamirpur district (HP) and one block each for Dehradun district of Uttar Pradesh and in Arunachal Pradesh; and

(b) if so, the main features of the Block Plans and the date on which they were finalised and submitted to the Union/respective State Governments?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) (a) Nadaun Block of Hamirpur District (HP) was selected for formulation of a development plan but the study is incomplete. In so far as Dehradun is concerned, no block has been exclusively selected for formulation of a block plan. No study has been taken up by National Institute of Rural Development in Arunachal Pradesh

(b) In view of (a) above, does not arise.

**Airports for Kangra, Hamirpur and Mandi**

100. PROF. NARAIN CHAND PARASHAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Himachal Pradesh Government has approached the Centre for the construction of aerodromes in the districts of (1) Kangra (2) Hamirpur and (3) Mandi; and

(b) if so, the response of the Union Government to the proposals and the

likely date by which surveys for this purpose would be made including the selection of sites?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER):

(a) The Government of Himachal Pradesh had approached for construction of an aerodrome in Kangra district only.

(b) The National Airports Authority has agreed to provide the technical consultancy to the State Government for construction of an airport in Kangra district. The feasibility and project report is likely to be ready by September, 1987.

**Strike and go-slow movement of CPWD employees**

101. PROF. NARAIN CHAND PARASHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union Government are aware of the extreme inconvenience caused to the public by the strike and go slow movement of the CPWD employees including the Junior Engineers during the previous and the current financial year;

(b) if so, the main demands of the employees and the action taken by Government to reach a settlement,

(c) whether any alternative arrangements were made to ensure normal working and to avoid any dislocation of work during the period under reference;

(d) if so, the nature and details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes.

(b) The main demands of Junior Engineer's Association and other employees

represented by All India CPWD Mazdoor Union, All India CPWD Employees Union and CPWD Workers Union are given in the Statement-I, given below. The Government have taken all possible steps to settle the demands of employees of CPWD amicably. The details of the decisions taken by the Government on various demands of the Junior Engineers' Association are given in Statement-II given below.

Out of the other three Unions representing the Industrial Workers of CPWD Mazdoor Union and All India CPWD Employees Union served a notice of strike. Conciliation proceedings were held with the representatives of the CPWD Mazdoor Union under the auspices of the Deputy Chief Labour Commissioner (Central). Bilateral talks were held with the representatives of the All India CPWD Employees Union to avert the strike. While the CPWD Mazdoor Union resorted to strike during the pendency of the Conciliation proceedings, All India CPWD Employees Union have withdrawn their call for strike.

(c) to (e). The employees representing CPWD Mazdoor Union were on strike from 23-6-87 to 29-6-87. During this period the Government sought the help of MCD, NDMC and DDA to ensure normal working of essential services and to avoid any dislocation of work in Government residential and office buildings. Help of the police authority was also sought to keep vigil on the striking workers to prevent any sabotage or disruption in essential services.

The Junior Engineers are on indefinite strike from 14-7-87. All possible efforts are being made to maintain essential services and execute essential works through Senior Officers during the period of strike.

#### **STATEMENT-I**

##### *Demands of the Junior Engineer's Association*

1. Higher scale of pay for all JE's with effect from 1.1.73.
2. No bifurcation of the cadre of JEs.

3. Cadre review.
4. Fixed T.A.
5. Enhancement of quantum of planning/designs allowance.

##### *II Main Demands of CPWD Mazdoor Union*

1. Payment of equal pay for equal work.
2. Payment of productivity linked bonus from 1982-83 and onwards.
3. Payment of O.T.A. under Minimum Wages Act to the W.C. regular classified establishment and M.R. Employees on the basis of wages as defined under the Act and Rules made thereunder from 1.1.86. 1st October, 1986 and 1st April, 1987 as the case may be.
4. Issue of Uniforms to all the W.C. Employees. As per Memorandum of understanding dated 19.4.87.
5. Regularisation of all M.R. Employees retrospectively after completion of six months of service.
6. All the M.R. Employees should also be issued uniforms and the cost thereof, bonus, Cycle Allowance, Tool Allowance, Increment, L.T.C. effective holidays etc. retrospectively.
7. Stay transfer of work of maintenance/construction of civil Aerodromes, runways etc., from CPWD, to National Airport pending settlement is arrived at under the I.D. Act., 1947 for transfer of workmen along with the work to the National Airport Authority.

##### *III. Main demands of All India CPWD Employees Union*

1. Implementation of the agreement dated 20.4.87 arrived at between Director General of Works and Representatives of "All India CPWD, Employees' Union"
2. Implementation of "Working

Group" Report submitted to Director General (Works), CPWD on 9.3.87.

3. Implementation of the Supreme Court judgement dated 23.4.87 in the writ petition (Civil) No. 15920/84.
4. To cancel the agreement with the Mazdoor Union on 5.9.86 Item-4 since it is contrary to earlier agreement dated 6.8.86 with all India CPWD Employees Union.

*IV Demands of C.P.W.D. Workers Union.*

1. All casual/muster roll workers should be regularised as work-charged/Regular Staff.
2. All the promotion and direct recruitment quota posts lying vacant should be filled up.
3. All casual/muster roll workers should be granted 16 paid Gazetted Holidays like workcharged staff.
4. All casual/muster roll workers should be granted 12 days paid casual leave in a year.
5. All casual/muster roll workers should be provided with medical facilities.
6. The Fourth Pay Commission Scales of pay should be extended to M.R.M. Project workers.
7. All C.P.W.D. staff should be paid Bonus equal to 30 days pay and with retrospective effect.
8. Second Saturday should be closed holiday for workcharged staff and regular staff in the enquiry offices.
9. The Re-classification/Re-categorisation of all workcharged/-regular transferred category posts into Unskilled, semi-skilled, skilled etc. should be done immediately.
10. The list of workcharged staff and regular staff for all Selection Grade Posts rendered vacant between

1.8.1976 to 31.12.85 should be circulated.

11. The remaining categories of regular transferred category/regular staff working at enquiry offices should be paid over time wages like the workcharged staff.
12. The orders regarding grant of Honorarium to certain workers and engineers should be cancelled.
13. The practice of Writing Confidential Report of the Workcharged staff should be stopped.
14. All the Khallasis/Beldars who have licenses/ITI certificate etc. should be given allowance for the same.
15. The Malis who have completed training should be promoted as Senior Malis without any trade test.
16. Correct and Up-to-date Provident Fund accounts should be supplied to the workers.
17. All Matriculate Unskilled and Semi-skilled workers should be made eligible for promotion as Clerks.
18. All Workcharged staff should be granted the same leave facilities as non-industrial staff.

**STATEMENT-II**

**Decisions taken by the Government on various demands of J.E.s Association:**

(i) *Pay Scales:* The Pay Commission has prescribed two scales of pay for J.E.s. :—

(a) Junior Scale—Rs. 1400—2300.

(b) Senior Scale—Rs. 1640—2900.

The J.E.s have been demanding that they should be given only one scale equivalent to the senior scale. The Pay Commission has awarded these two scales prescribing that 50% posts may be given to each. Considering the demand of the J.E.s, the Govt. have decided that 25% posts for the junior scale and 75% for the senior scale may be prescribed.

(ii) *Cadre Review*: The Junior Engineers' second demand is regarding stagnation in their cadre. Govt. undertook a Cadre Review and have decided that 559 posts of A.E.s may be created in lieu of the equivalent number of posts of J.E.s to improve their promotion prospects.

(iii) *Fixed Travelling Allowance* In order to compensate J.E.s (who do not own vehicle) for the expenditure incurred on journeys within a radius of 8 Kms. from the Headquarters on official duties, instructions have been issued to all the circles/divisions regarding the relevant provisions of Delegation of Financial Power Rules, 1978 and allow reimbursement of hire charges.

**Drinking water supply schemes in Himachal Pradesh**

102. PROF. NARAIN CHAND PARASHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any Centrally sponsored drinking water supply schemes in the State of Himachal Pradesh which were sanctioned in the Sixth Plan and are under execution since then or were taken up during the Seventh Plan, have since been completed;

(b) if so, the details thereof, district-wise including the cost of construction, the number of villages likely to be covered, the total population likely to be benefited and the estimated period of construction; and

(c) the likely date of completion in case of such among them as are still incomplete?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) (a) to (c). The information is being collected from the State Government.

**Powers and Functions of International Airports Authority of India**

103. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL

AVIATION be pleased to state:

(a) whether there is any proposal to enlarge the powers and functions of the International Airports Authority of India; and

(b) if so, the details of the changes proposed to be made?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise in view of (a) above.

**Extension of Beedi and Cigar workers act to self-employed Beedi workers in Kerala**

105. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of LABOUR be pleased to state:

(a) whether any representations have been received from the Government of Kerala/the Regional Advisory Board of the Beedi Workers Welfare Fund, Kerala, to include the self-employed beedi workers within the purview of definition of 'Workers under the Beedi and Cigar Workers Act; and

(b) if so, the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) and (b). The State Advisory Committee for Beedi Workers Welfare Fund for Kerala, had recommended that the benefits of the Beedi Workers Welfare Fund should be extended to self-employed beedi workers also. This demand was made by the State Government in the Labour Ministers' Conference and Labour Secretaries' Meeting held recently.

The benefits of the Beedi Workers Welfare Fund are already being extended to home workers. The extension of benefits